

ITEM NO.5

Court 4 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.859/2020 in S.L.P.(C) No.5440/2020

(Arising out of impugned final judgment and order dated 28-02-2020 in SLP(C) No.5440/2020 passed by the Supreme Court of India)

DISTRICT BAR ASSOCIATION DEHRADUN

Petitioner(s)

VERSUS

ISHWAR SHANDILYA & ORS.

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 27-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Ajai Kumar Bhatia, AOR

For Respondent(s)

Mr. Manan Kumar Mishra, Sr. Adv.

Mr. S. N. Bhat, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Manan Kumar Mishra, learned senior counsel, who is also the Chairperson of the Bar Council of India has appeared pursuant to the previous order dated 26 July 2021.

- 2 Mr Mishra submits that compliance with the directions contained in the judgment dated 28 February 2020 was delayed because of the onset of the Covid-19 pandemic. However, it has been stated that a meeting has been convened by the Bar Council of India of all the State Bar Councils on 4 September 2021. The Bar Council of India proposes to formulate a rule (i) to curtail strikes by advocates; (ii) to take action against erring members of Bar Associations who act in breach; and (iii) to take action against advocates who instigate strikes on the social media.
- 3 Since the Bar Council of India is now seized with the matter, we adjourn the hearing of these proceedings to the third week of September 2021, by which date, the Bar Council of India shall file an affidavit indicating the steps that have been taken.
- 4 We appreciate the pro-active steps which are being taken by the Bar Council of India in this regard.
- 5 List the Miscellaneous Application on 20 September 2021.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER